

GOVERNMENT OF INDIA  
MINISTRY OF JAL SHAKTI,  
DEPARTMENT OF WATER RESOURCES, RIVER DEVELOPMENT & GANGA REJUVENATION  
**LOK SABHA**  
**UNSTARRED QUESTION NO. †2091**  
ANSWERED ON 04.07.2019

**IMPLEMENTATION OF RAINWATER HARVESTING PROGRAMME**

†2091. SHRI DHARAMBIR SINGH

Will the Minister of JAL SHAKTI be pleased to state:

- (a) whether the Government has taken adequate measures to ensure effective implementation of rainwater harvesting programme and if so, the details thereof;
- (b) the financial assistance provided to various States across the country including Uttar Pradesh during the last three years, State-wise;
- (c) whether the Government proposes to develop any new technology for rainwater harvesting; and
- (d) if so, the details thereof?

**ANSWER**

THE MINISTER OF STATE FOR JAL SHAKTI & SOCIAL JUSTICE AND EMPOWERMENT

(SHRI RATTAN LAL KATARIA)

(a) Water being a State subject, efforts to conserve ground water including rainwater harvesting is primarily States' responsibility. Other steps taken by the Central Government in this regard are available at the following URL: [http://mowr.gov.in/sites/default/files/MeasuresForGW-Depletion\\_2.pdf](http://mowr.gov.in/sites/default/files/MeasuresForGW-Depletion_2.pdf).

(b) As per information received from Ministry of Rural Development, under Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) provisions vide Schedule-1, section 4(3), Para 4.(1) 'Category: A: Public works relating to Natural Resource Management Para: (i)', water conservation and water harvesting structures to augment and improve ground water like underground dykes, earthen dams, stop dams, check dams with special focus on recharging ground water including drinking water sources are permissible activities. The State wise funds released including Uttar Pradesh during last three years are given at **Annexure**.

(c) & (d) Various technologies commonly used for rain water harvesting have been described in the "Manual on Artificial Recharge of Ground Water" available in public domain in the following URL: <http://cgwb.gov.in/documents/Manual-Artificial-Recharge.pdf> and also in "Master Plan for Artificial Recharge to Ground Water in India", in <http://cgwb.gov.in/documents/masterplan-2013.pdf>.

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**ANNEXURE**

**Annexure referred to in reply to part (b) of Unstarred Question No. 2091 to be answered in Lok Sabha on 04.07.2019 regarding “Implementation of Rainwater Harvesting Programme”.**

<b>Fund released to State/UT under MGNREGA (2016-17 to 2019-20)</b>					
					<b>(Rs. in lakh)</b>
<b>Sl No.</b>	<b>States/UTs</b>	<b>2016-17 *</b>	<b>2017-18 #</b>	<b>2018-19 \$</b>	<b>2019-20 (as on 02.07.2019)</b>
1.	Andhra Pradesh	394021.193	512763.000	761458.36	324686.13
2.	Arunachal Pradesh	15675.987	20679.650	19800.64	10756.62
3.	Assam	125459.790	112366.538	105037.23	72973.98
4.	Bihar	166740.556	246888.442	289194.25	116910.18
5.	Chhattisgarh	223193.550	289885.207	308997.05	133643.47
6.	Gujarat	64323.810	82505.071	106079.98	34925.14
7.	Haryana	28771.330	30140.644	35625.15	6446.88
8.	Himachal Pradesh	38860.834	58684.461	78034.36	16999.35
9.	Jammu and Kashmir	80408.520	125417.690	79334.12	75829.87
10.	Jharkhand	167914.171	135264.566	154629.50	40902.88
11.	Karnataka	225864.879	295632.542	304975.56	196212.96
12.	Kerala	158248.959	185406.396	235473.91	153941.22
13.	Madhya Pradesh	344891.617	376889.916	470364.71	178346.97
14.	Maharashtra	165708.925	185828.742	201918.84	61632.56
15.	Manipur	34370.410	15778.890	28698.66	18142.18
16.	Meghalaya	86069.230	87060.440	79654.70	22228.69
17.	Mizoram	14451.260	20081.040	40288.92	22362.07
18.	Nagaland	50152.800	110492.875	19560.20	24275.77
19.	Odisha	189526.844	219834.665	222418.39	48920.61
20.	Punjab	49073.460	61895.859	60000.32	28085.58
21.	Rajasthan	481816.863	472828.409	549230.58	292499.21
22.	Sikkim	13262.560	10571.148	9762.58	1551.45
23.	Tamil Nadu	455277.907	583166.132	498193.66	214711.20
24.	Telangana	180684.744	253920.331	297094.62	115205.41
25.	Tripura	101629.140	40440.497	44462.89	16933.05
26.	Uttar Pradesh	391584.937	369177.652	547575.02	150257.63
27.	Uttarakhand	51435.079	71685.063	61194.75	13553.90
28.	West Bengal	537722.785	592702.953	737344.61	384642.88
29.	Andaman and Nicobar Islands	801.395	966.068	761.93	186.98
30.	Dadra and Nagar Haveli	0.000	0.000	484.00	0.00
31.	Daman & Diu	0.000	0.000	0.00	0.00
32.	Lakshadweep	0.000	26.710	15.97	11.91
33.	Puducherry	346.917	1569.028	1475.36	91.33
34.	Goa	425.850	56.050	48.83	144.28
	<b>Total</b>	<b>4838716.305</b>	<b>5570606.675</b>	<b>6259189.67</b>	<b>2778012.35</b>
*Including Rs. 56268.00 lakh of failed FTOs of all NeFMS State/UT during financial year 2016-17.					
# Including Rs. 136890.498 lakh deducted against wage expenditure on account of rejected transaction amount credited back during financial year 2017-18.					
\$ Including Rs. 156046.92 lakh of failed transactions during financial year 2018-19.					

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